

RATIFIED

Minutes of Meeting No.06/14 scheduled on 11. 06.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 06/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 11.06.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.

1	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:23.07.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.5.2013 and decided to remind them for expediting their reply immediately.				

2	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:23.07.2013
Decision : The Committee noted that firm has not replied to DIT's deficiency letter dated 01.03.2013 followed by this office reminder dated 07.06.2013. The firm was also asked to clarify vide letter dated 06.06.2013 whether it is a case of Deemed Exports or Physical Exports and if it is a supply against Invalidation Letter. The Committee decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.				

3	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:23.07.2013
Decision : The Committee noted that DHI vide their U.O. Note No.3(74)/10-TSW(B)/124 dated 7.6.2013 informed that the firm's representation dated 22.05.2013 has been examined. There is no new information. The firm may reply to letter dated 31.10.2012.				

4	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:23.07.2013

	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.5.2013 and decided to remind them for expediting their reply immediately.		
--	---	--	--

5	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.04.2013 followed by reminder dated 30.5.2013 and decided to send final reminder to expediting the reply.			

6	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:23.07.2013
	Decision : The Committee noted that DIT has provided the comments vide U.O.No. 17(2)/2013-IPHW dated 25.04.2013. However, the Committee noted that firm has not informed whether it is Deemed Exports /Physical Exports dated 06.06.2013 and decided to remind them for expediting their reply immediately.			

7	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Rejected
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 4.1.2013 followed by reminder dated 28.2.2013 and final reminder on 9.4.2013. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

8	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:23.07.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

9	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:23.07.2013
	Decision : The Committee noted that the case is under examination of D/o C&PC and decided to await comments.			

10	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.3.2013 followed by reminder dated 9.4.2013 and final reminder dated 29.5.2013 and decided to await 15 days more to receive reply from firm.			

	Case No.:9/11/80-ALC2/2012	Party Name:BFNGAI INDUSTRIES	Meet No/Date:6/80-ALC2/2013	Status: Deferred
--	-----------------------------------	------------------------------	-----------------------------	-----------------------------------

11		PVT. LTD.	11.06.2013	
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:23.07.2013
	Decision : The Committee decided to forward copy of firm's reply dated 10.06.2013 to DIPP.			

12	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.04.2013 followed by reminder dated 30.5.2013 and decided to send final reminder to expediting the reply.			

13	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.04.2013 followed by reminder dated 29.5.2013 and decided to send final reminder to expediting the reply.			

14	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:23.07.2013
	Decision : The Committee noted that copy of application has not been received from RA. The Committee decided to ask RA immediately forward copy of application and in case the authorization was issued under GN4, RA may please specify the same clearly.			

15	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:23.07.2013
	Decision : Firm's representative, Sh Sunjay S. Chauhan, Manager Taxation appeared for the Personal Hearing. He informed that they are manufacturers and exporters of Prefabricated Piping Systems and Pipe Fittings. They specializes in handling complex materials like alloy Steel grade P91, Carbon steel, Stainless steels right from design stage to testing, from material procurement to the delivery of the final product with pressure Equipment Directive, ASME code stamp Piping. The Committee, advised the representative to work out import & exports items accordingly and submit their reply. Case deferred to 23.07.2013.			

16	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 followed by reminder dated 09.04.2013 and final reminder dated 4.6.2013 and decided to await 15 days more to receive firm's reply.			

17	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158	Defer

30.08.2012

Date:23.07.2013

Decision : The Committee noted that the case is under examination of DIT and decided to await comments.

18	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:23.07.2013
	Decision : The Committee noted that the representative of DHI handed over written comments for ratification of norms in NC meeting. However, the Committee decided to check from the firm whether it is a Deemed Exports of Physical Exports. In case it is a case of Deemed Exports, firm may provide a copy of PAC and under which paragraph of Chapter 8 of FTP. In case it is a case of supply against Invalidation letter of an EPCG Licence, the firm may provide following details: - EPCG licence number and date. - CIF value of the licence. - Whether this licence was issued under Zero duty or 3 per cent Scheme. - Custom duty saved amount. - Products to be manufactured. - How EPCG holder intends to discharge the EO against the EPCG licence.			

19	Case No.:24/20/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00440/AM13/	RLA File :03/94/040/00515/AM13/	Lic.No/Date:0310710999 28.09.2012	
	Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization Nos. 0310719052 dated 02.01.2013 & 0310719056 dated 02.01.2013 both ratified in NC meeting 05/14 dated 28/05/2013: - Net empty weight of 64000 Kgs. may be specified with the quantity of export product. - Weights of import items at Sl. No. 1, 2, 3, 13,17,18& 20 may be specified as 962 Kgs., 962 Kgs., 46 Kgs., 48 Kgs., 26 Kgs., 32 Kgs. & 5 Kgs respectively. - Weight of import item at Sl. No. 11 may be specified as 216Kgs. - Quantities of import items from Sl. No. 1 to 15 & 17 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 16 may be allowed as 864 kgs. - Quantity of import item at Sl. No. 18 may be allowed as applied for i.e. 32 kgs. - Quantities of import items at Sl. No. 19 & 20 may be allowed on net to net basis with accountability clause. - Words " Seamless, Dia 20" NB, WT 44.45 mm" may be suffixed with the description of import item at Sl. No. 21. - Quantity of import item at Sl. No. 21 may be allowed as 22.54Meters(16820Kgs.) inclusive of 2 % wastage. RLA may take necessary action accordingly.			

20	Case No.:4/20/80-ALC2/2012	Party Name:DIA ALUMINIUM INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00420/AM13/	RLA File :31/83/040/00065/AM13/	Lic.No/Date:3110055921 01.10.2012	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.01.2013 followed by reminder dated 01.03.2013 and final reminder dated 09.04.2013 and decided to await 15 days more to receive firm's reply.			

	Case No.:23/20/80-ALC2/2012	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00439/AM13/	RLA File :03/94/040/00546/AM13/		
			Lic.No/Date:0310711364 02.10.2012	

Decision : Based on DIPP written comments dated 11.6.2013, the Committee decided to ratify norms of subject authorization as under:

Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1,2&3.

1. Quantities of import item at Sl. No. 1 may be allowed as under:

- (i) As 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 2 & 3.
- (ii) As 1.18 Kgs./Kg. content in the export product at Sl. No. 4.
- (iii) As 1.10 Kgs./Kg. content in the export product at Sl. No. 5.

2. Quantities of import item at Sl. No. 2 may be allowed as under:

- (i) As 1.05 Kgs./Kg. content in the export products at Sl. No. 1.

3. Quantities of import item at Sl. No. 3 may be allowed as under:

- (i) As 1.05 Kgs./Kg. content in the export product at Sl. No. 2&3.
- (ii) As 1.18 Kgs./Kg. content in the export product at Sl. No. 4.

RLA may take necessary action accordingly.

Case No.:2/17/80-ALC2/2012

Party Name:PLAST TECH
ENGINEERING

Meet No/Date:6/80-ALC2/2013
11.06.2013

Deferred

HQ File :01/80/050/00367/AM13/

RLA File :04/24/040/00136/AM13/

Lic.No/Date:0410140373
11.10.2012

Defer
Date:23.07.2013

Decision : The Committee noted that the case is under examination of D/o C&PC and decided to await comments.

Case No.:5/20/80-ALC2/2012

Party Name:FENIX PROCESS
TECHNOLOGIES PVT.LTD.

Meet No/Date:6/80-ALC2/2013
11.06.2013

Approved

HQ File :01/80/050/00421/AM13/

RLA File :31/83/040/00127/AM13/

Lic.No/Date:3110056062
15.10.2012

Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify norms of subject authorization as under: Advance Authorization may be ratified as under:

1. Net weight of export products may be specified as under:

Export Product Sl. No.	Net Export Wt. (Kgs.)	Export Product Sl. No.	Net Export Wt. (kgs.)	Export Product Sl. No.	Net Export Wt. (Kgs.)
1	430	13	12	25	600
2	130	14	6	26	64
3	60	15	22	27	146
4	150	16	2100	28	14
5	70	17	362	29	30
6	80	18	500	30	70
7	140	19	784	31	390
8	56	20	240	32	68
9	56	21	370	33	40
10	92	22	106	34	84
11	374	23	126	35	14
12	30	24	394	36	12

2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 to 7.

3. Quantities of import items from Sl. No. 1 to 7 may be allowed as 1.05 Kgs./Kg. content in the export products.

RLA may take necessary action accordingly.

24	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:23.07.2013
Decision : The Committee noted that firm has not replied to deficiency and decided to remind them for expediting their reply.				

25	Case No.:19/20/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00435/AM13/	RLA File :05/24/040/00298/AM13/	Lic.No/Date:0510338939 12.11.2012	
Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No. 1 may be allowed as 3830 Kgs inclusive of 89.5 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 2 may be allowed as 1912Kgs inclusive of 104.7 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 3 may be allowed as 6218Kgs inclusive of 108.2 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 4 may be allowed as 1257Kgs inclusive of 111.4 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 5 may be allowed as 3831Kgs inclusive of 94.5 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 6 may be allowed as 637Kgs inclusive of 96.6 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 7 may be allowed as 620Kgs inclusive of 120 % wastage after 50 % recovery. - Quantity of import item at Sl. No. 8 may be allowed as 9884Kgs inclusive of 123 % wastage after 50 % recovery. RLA may take necessary action accordingly.				

26	Case No.:10/26/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00571/AM13/	RLA File :09/24/040/00407/AM13/	Lic.No/Date:0910054497 12.12.2012	
Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify norms of subject authorization as under: - Words “1 set comprising of 24 Heating modules ” may be suffixed with the description of export product. - Net Weight of export products may be specified as 10490.4 Kgs. - Quantities of import items from Sl. Nos. 1 to 20 may be allowed on net to net basis as claimed by the firm. RLA may take necessary action accordingly.				

27	Case No.:29/26/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00590/AM13/	RLA File :09/24/040/00435/AM13/	Lic.No/Date:0910054516 14.12.2012	Defer Date: 23.07.2013
Decision : DHI has provided written comments vide letter dated 11.6.2013. The Committee noted that vide letter dated 7.3.2013 firm was asked to clarify whether it is a case of Deemed Exports or Physical Exports and if it is a supply against Invalidation Letter. Firm was also reminded vide letter dated 29.4.2013 and 4.6.2013 and firm's reply is still awaited. The Committee decided to remind them to expedite their reply.				

28	Case No.:37/26/80-ALC2/2012	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00598/AM13/	RLA File :03/95/040/00700/AM13/	Lic.No/Date:0310717702 19.12.2012	Defer Date:23.07.2013
	Decision : The Committee noted that copy of application has not been received from RA. The Committee decided to remind RA immediately to forward copy of application and in case the authorization was issued under GN4, RA may please specify the same.			

29	Case No.:13/26/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00574/AM13/	RLA File :07/24/040/00366/AM13/	Lic.No/Date:0710092780 31.12.2012	Defer Date:23.07.2013
	Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ask the firm to submit the following information: 1. Justification for wastage during testing. 2. "Original weights" as given in stage wise details may be clarified 3. Consolidated requirement of each raw material based on the raw material requirement for one unit of export product.			

30	Case No.:23/26/80-ALC2/2012	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00584/AM13/	RLA File :07/24/040/00420/AM13/	Lic.No/Date:0710092968 08.01.2013	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter on 9.4.13 and reminder on 30.5.13 and decided to send final reminder to expediting the reply.			

31	Case No.:26/26/80-ALC2/2012	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00587/AM13/	RLA File :07/24/040/00424/AM13/	Lic.No/Date:0710093032 10.01.2013	
	Decision : : The Committee decided to ratify norms of subject authorization as per MSME written comments dated 28.05.2013(copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

32	Case No.:32/26/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2013 11.06.2013	Closed
	HQ File :01/80/050/00593/AM13/	RLA File :05/23/040/00412/AM13/	Lic.No/Date:0510342940 10.01.2013	
	Decision : The Committee noted that the case has already rejected in Norms Committee meeting no. 03/14 held on 30.4.2013. The Committee decided to close the case.			

33	Case No.:8/26/80-ALC2/2012	Party Name:JINDAL RAIL INFRASTRUCTURE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00569/AM13/	RLA File :05/23/040/00400/AM13/	Lic.No/Date:0510342981 10.01.2013	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 29.5.2013 and decided to send a final reminder for expediting their reply.			

	Case No.:27/26/80-ALC2/2012	Party Name:SGL CARBON INDIA	Meet No/Date:6/80-ALC2/2013	Status:
--	------------------------------------	-----------------------------	-----------------------------	----------------

34		PVT.LTD	11.06.2013	Deferred
	HQ File :01/80/050/00588/AM13/	RLA File :31/83/040/00164/AM13/	Lic.No/Date:3110056801 11.01.2013	Defer Date:23.07.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.04.2013 followed by reminder dated 30.5.2013 and decided to send final reminder to expediting the reply.				

35	Case No.:31/26/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00592/AM13/	RLA File :03/95/040/00550/AM13/	Lic.No/Date:0310720573 14.01.2013	
Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments Vide U.O.No.W-27/16/2013-IPHW dated 14.05.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

36	Case No.:17/26/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00578/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:0310720787 15.01.2013	Defer Date:23.07.2013
Decision : Based on DIPP written comments dated 11.6.2013, the Committee noted that the firm has submitted reply vide their letter dated 19 th April, 2013, firm may be asked to submit the following information: 1. There is a wide variation in Net Weights & Gross weights of export products and the same may be clarified. 2. Material balancing i.e. information in respect of Sl. No. 5 of Standard Deficiency Format for net export weights- export product wise				

37	Case No.:19/26/80-ALC2/2012	Party Name:HUF INDIA PVT LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00580/AM13/	RLA File :31/83/040/00174/AM13/	Lic.No/Date:3110056821 15.01.2013	Defer Date:23.07.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.04.2013 followed by reminder dated 29.5.2013 and decided to send final reminder to expediting the reply.				

38	Case No.:34/26/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00595/AM13/	RLA File :05/23/040/00423/AM13/	Lic.No/Date:0510343833 21.01.2013	Defer Date:23.07.2013
Decision : The Committee noted that copy of firm's reply dated 08.06.2013 is to be forwarded to DC(MSME) for examination and comments.				

39	Case No.:7/26/80-ALC2/2012	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00568/AM13/	RLA File :05/23/040/00420/AM13/	Lic.No/Date:0510343805 21.01.2013	
Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of export product may be modified to 8303 Kgs. 2. Quantity of import item at Sl. No.1 may be allowed on net to net basis with accountability clause 3. Quantity of import item at Sl. No.2 may be allowed as 4530 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.				

40	Case No.:28/26/80-ALC2/2012	Party Name:SINTERCOM INDIA PVT LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00589/AM13/	RLA File :31/83/040/00182/AM13/	Lic.No/Date:3110056897 22.01.2013	
	Decision : Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify norms of subject authorization as under: 1. Taking clue from SION C-2022, quantity of import item at Sl. No.1 may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 & 2. 2. Quantity of import item at Sl. No.2 may be allowed as 1.032 Kgs./Kg. content in the export products at Sl. No. 3 to 6 as claimed by the firm. RLA may take necessary action accordingly.			

41	Case No.:15/26/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dt. 1.5.2013 and decided to remind them for expediting their reply immediately.			

42	Case No.:20/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00581/AM13/	RLA File :34/24/040/00237/AM13/	Lic.No/Date:3410035974 30.01.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per D/o C&PC written comments dated 03.05.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

43	Case No.:6/26/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00567/AM13/	RLA File :08/24/040/00375/AM13/	Lic.No/Date:0810118061 04.02.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per D/o C&PC written comments dated 30.04.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

44	Case No.:33/26/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2013 11.06.2013	Closed
	HQ File :01/80/050/00594/AM13/	RLA File :05/23/040/00428/AM13/	Lic.No/Date:0510345058 06.02.2013	
	Decision : : The Committee noted that the case has already rejected in Norms Committee meeting no. 03/14 held on 30.4.2013. The Committee decided to close the case.			

45	Case No.:5/26/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00566/AM13/	RLA File :05/23/040 /00453/AM13/	Lic.No/Date:0510345480 11.02.2013	Defer Date:23.07.2013
	Decision : Firm's representative, Sh Sunjay S. Chauhan, Manager Taxation appeared for the Personal Hearing. He informed that they are manufacturers and exporters of Prefabricated Piping Systems and Pipe Fittings. They specializes in handling complex materials like alloy Steel grade P91, Carbon steel, Stainless steels right from design stage to testing, from material procurement to the delivery of the final product with pressure Equipment Directive, ASME code stamp Piping. The Committee, advised the representative to work out import & exports items accordingly and submit their reply. Case deferred to 23.07.2013.			

46	Case No.:21/26/80-ALC2/2012	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:0210186293 11.02.2013	Defer Date:23.07.2013
	Decision : The Committee noted that firm has not replied to deficiency letter On 30.5.2013 and remind them for expediting their reply immediately.			

47	Case No.:9/26/80-ALC2/2012	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Approved
	HQ File :01/80/050/00570/AM13/	RLA File :05/23/040/00460/AM13/	Lic.No/Date:0510345892 13.02.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DIPP(TSW) written comments dated 02.05.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

48	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:23.07.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments			

49	Case No.:2/26/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00563/AM13/	RLA File :05/24/040/00442/AM13/	Lic.No/Date:0510347757 28.02.2013	Defer Date:23.07.2013
	Decision : The Committee noted that the case is under examination with D/o C&PC for examination and comments. The committee decided to await comments.			

50	Case No.:3/26/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00564/AM13/	RLA File :05/24/040/00290/AM12/	Lic.No/Date:0510347794 28.02.2013	Defer Date:23.07.2013
	Decision : The Committee noted that the case is under examination with D/o C&PC.			

51	Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:23.07.2013
	Decision : The Committee noted that copy of application has not been received from RA. The Committee decided to request RA immediately to forward copy of application and in case the authorization was issued under GN4, RA may please specify the same.			

52	Case No.:1/6/80-ALC2/2013	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00092/AM14/	RLA File :07/24/040/00045/AM14/	Lic.No/Date:0710095552 23.05.2013	Defer Date:23.07.2013
	Decision : The Committee noted that copy of application has not been received from RA. The Committee decided to request RA immediately to forward copy of application and in case the authorization was issued under GN4, RA may please specify the same.			

53	Case No.:2/6/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:6/80-ALC2/2013 11.06.2013	Status: Deferred
	HQ File :01/80/050/00093/AM14/	RLA File :56/24/040/00006/AM14/	Lic.No/Date:5610002221 30.05.2013	Defer Date:23.07.2013
	Decision : The Committee noted that copy of application has not been received from RA. The Committee decided to request RA immediately to forward copy of application and in case the authorization was issued on repeat basis, RA may please specify the same.			

S.No.139

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date 0510308687 dt.21.11.2011
Meeting No. 06/14		RA.F.No.05/23/040/00296/AM12	
Date: 11.06.2013		Revision of norms	

Based on DIPP written comments dated 11.6.2103, the Committee decided to modify norms of subject authorization as under:

1. Quantity of import item at SI.No.1 may be allowed as 407.48 MT inclusive of 5.2% wastage after taking 1/3rd recovery from Test Coupons scrap.

RLA may take necessary action accordingly

S.No.140

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 06/14		RA.F.No.07/24/040/00207/AM11	
Date: 11.06.2013		Ratification of norms	

The Committee noted that firm's reply dated 10.05.2013 in respect of Advance Authorization No. 0710073874 dt.27.08.2010 has been sent to DC(MSME) for examination and comments. Case deferred to 23.07.2013.

SI.No.141

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I
Meeting No. 06/14		RA.F.No.07/24/040/00601/AM09
Date: 11.06.2013		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt.04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.

The Committee noted that the representative of firm attended the Personal Hearing on 30.4.2013. The firm was advised to submit basis of the consumption norms separately for each advance authorization supported by other relevant details and the representative agreed to submit the same in the week time. Case deferred to 23.07.2013.

SI.No.142

Case No. A/R-80	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date
Meeting No. 06/14		RA.F.No.05/23/040/00204/AM12	

Date: 11.06.2013	Revision of norms
------------------	-------------------

The Committee noted that firm has not replied to deficiency letter dated 17.5.2013 and decided to remind them for expediting their reply immediately. Case deferred to 23.07.2013.

Sl.No.143

Case No. A/R-82	M/s. Boysen India	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 03/14	Limited Noida	RA.F.No.05/23/040/00037/AM12	0510288928 dt.27.04.2011
Date: 30.04.2013		Revision of norms	

The Committee decided to ratify norms of subject authorization as per DC(MSME) U.O.No. Note No.30(248)/11-ME dated 08.05.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.144

Case No. A/R-117	M/s. Motherson	HQF.No.01/80/050/00171/AM11/DES.I	Lic. No. & date
Meeting No. 06/14	Sumi Systems Ltd.,	RA.F.No.05/24/040/00072/AM11	0510265356
Date: 11.06.2013	New Delhi	Request for revision of norms	dt.02.06.2010

The Committee decided to ratify norms of subject authorization as per D/o C&PC O.M.No. 46011/106/2007-PC.II dated 03.06.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.145

Case No. A/R-124	M/s. R.D. Engineers (India)	HQF.No.01/80/050/00057/AM12/DES.I	Lic. No. & date
Meeting No. 06/14	Pvt. Ltd.,	RA.F.No.03/95/040/00004/AM12	1. 0310584240 dt.20.07.2010 2. 0310596998 dt.14.10.2011 3. 0310634076 dt.01.06.2011 4. 0310592767 dt.16.09.2010 5. 0310625116 dt.05.04.2011
Date: 11.06.2013		Revision of norms	

The Committee decided to ratify norms of subject authorization as per DIPP written comments dated 11.06.2013 (copies to be forwarded to firm and RA).

(a) Advance Authorization **No. 0310584240 dated 20.07.2010** may be ratified as under:

1. Total net empty weight of 78.832 MT containing 71 MT net weight of Carbon Steel Plates may be suffixed with the description of export product.
2. Word "Relevant Carbon" may be prefixed with the description of import item and its quantity may be allowed on net to net basis as claimed by the firm.

(b) Advance Authorization **No. 0310596998 dated 14.10.2011** may be ratified as under:

1. Total net empty weight of 237.433 MT containing 196.564 MT net weight of Carbon Steel Plates (SA-516-Gr.70) may be suffixed with the description of export product.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 196.564 MT on net to net basis as claimed by the firm.

(c) Advance Authorization **No. 0310634076 dated 01.06.2011** may be ratified as under:

1. Total net empty weight of 279.724 MT containing 270 MT net weight of Carbon Steel Plates (SA-516-Gr.70) may be suffixed with the description of export product.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 270 MT on net to net basis as claimed by the firm.

(d) Advance Authorization **No. 0310592767 dated 16.09.2010** may be ratified as under

1. Total net empty weight of 232.071 MT containing 196.626 MT net weight of Carbon Steel Plates may be suffixed with the description of export product.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 196.626 MT on net to net basis as claimed by the firm.

(e) Advance Authorization No. 0310625116 dated 05.04.2011 may be ratified as under

1. Net empty weight of 31.38 MT containing 28.928 MT net weight of Carbon Steel Plates (SA-516-Gr.70) may be suffixed with the description of export product at Sl. No. 1.
2. Total net empty weight of 99.462 MT containing 88.072 MT net weight of Carbon Steel Plates (SA-516-Gr.70) & 5Nos(3.342 MT) of imported Forgings may be suffixed with the description of export products at Sl. No. 2.
3. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 117 MT on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 5 Nos. (3342 Kgs) on net to net basis with accountability clause.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RA may take necessary action accordingly.

S.No.146

Case No. A/R-17	M/s. IDMC Limited, Udyog Nagar	HQF.No.01/80/050/00723/AM06/DES.I	Lic. No. & date 3410014306 dt.07.09.2005
Meeting No. 06/14		RA.F.No.34/24/040/00124/AM06	
Date: 11.06.2013		Request for amendment / revision of norms	

On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 4 and 5- of Standard Deficiency Letter Export wise. Case deferred to 23.07.2013.

S.No.147

Case No. A/R-17	M/s. IDMC Limited, Udyog Nagar	HQF.No.01/80/050/00723/AM06/DES.I	Lic. No. & date 3410025225 dt.30.09.2009
Meeting No. 06/14		RA.F.No.34/24/040/00124/AM06	
Date: 11.06.2013		Fixation of norms	

The Committee noted that the firm's request dated 8.3.2013 for revision of norms was considered and decided to reiterate Norms Committee decision dated 14.06.2011 and closed the case. RLA may take necessary action accordingly.

S.No.148

Case No. A/R-19	M/s. J Pan Tubular Components Pvt. Ltd., New Delhi	HQF.No.01/80/050/00407/AM12/DES.I	Lic. No. & date 0510307950 dt.15.11.2011
Meeting No. 06/14		RA.F.No.05/23/040/00300/AM12	
Date: 11.06.2013		Fixation of norms	

Based on DIPP written comments dated 11.06.2013, the Committee decided to ratify the norms as under:

1. Specific list of export items (Air conditioner parts/assemblies) alongwith net content of import items at Sl. No. 1 to 5 may be specified as per Annexure submitted by the firm vide their letter dated 25/03/2013 (copy enclosed)
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 28030 Kgs. as 1.01 Kgs./kg. content in the export products.
3. Words "namely, Tee: 9406 Nos., Reducers:12121 Nos. & Elbows: 9557 Nos." may be specified with the description of import item at Sl. No.2 and its total quantity may be allowed as 31084 Nos. on net to net basis with accountability clause.
4. Words "namely, Valves: 14884 Nos., & Sockets: 6958 Nos." may be specified with the description of import item at Sl. No.3 and its total quantity may be allowed as 21842 Nos. on net to net basis with accountability clause.
5. Words "namely, Valves: 300 Nos., Washers:3590 Nos. & Rotor Lock Nuts: 810 Nos." may be specified with the description of import item at Sl. No.4 and its total quantity may be allowed as 4700 Nos. on net to net basis with accountability clause.
6. Words "namely, Washers:600 Nos. & Flow Nuts: 2365Nos." may be specified with the description of import item at Sl. No.5 and its total quantity may be allowed as 2965 Nos. on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 6, namely, Brazing alloy may be allowed within 0.5% of FOB value of exports taking clue from SION C-1175

RLA may take necessary action accordingly.

S.No.149

Case No. A/R-19	M/s. J Pan Tubular	HQF.No.01/80/050/00407/AM12/DES.I	Lic. No. & date
-----------------	--------------------	-----------------------------------	-----------------

Case No. A/R-13	M/s. J. P. Patel Tubular	HQF.No.01/80/050/00248/AM12/DES.I	Lic. No. & date
Meeting No. 06/14	Components Pvt.	RA.F.No.05/23/040/00167/AM12	0510298976
Date: 11.06.2013	Ltd., New Delhi	Fixation of norms	dt.08.08.2011

Based on DIPP written comments dated 11.06.2013 and Committee decided to ratify the norms as under:

1. Specific list of export items (Air conditioner parts/assemblies) alongwith net content of import items at Sl. No. 1 to 5 may be specified as per Annexure submitted by the firm vide their letter dated 25/03/2013 (copy enclosed)
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 19314 Kgs. as 1.01 Kgs./kg. content in the export products.
3. Words "namely, Tees: 8925 Nos., Reducers:10050 Nos. & Elbows: 1590 Nos." may be specified with the description of import item at Sl. No.2 and its total quantity may be allowed as 20565 Nos. on net to net basis with accountability clause.
4. Words "namely, Valves: 11055 Nos., Nuts: 3300 Nos. & Sockets: 2250 Nos." may be specified with the description of import item at Sl. No.3 and its total quantity may be allowed as 16605 Nos. on net to net basis with accountability clause.
5. Words "namely, Valves: 360 Nos., Washers: 3540 Nos. & Sight glass: 360 Nos." may be specified with the description of import item at Sl. No.4 and its total quantity may be allowed as 4260 Nos. on net to net basis with accountability clause.
6. Words "namely, Washers: 1650 Nos. & Flow Meters: 1650 Nos." may be specified with the description of import item at Sl. No.5 and its total quantity may be allowed as 3300 Nos. on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.150

Case No. A/R-21	M/s. Atlas	HQF.No.01/80/050/00690/AM11/DES.I	Lic. No. & date
Meeting No. 06/14	Copco (India)	RA.F.No.03/94/040/01231/AM06	0310375369
Date: 11.06.2013	Ltd., Pune	Fixation of norms	dt.10.04.2006

Based on DIPP written comments dated 30.4.2013, the Committee decided to seek information from the firm as under: A copy of letter sent to firm in year 2006 or so along with reply thereof received from the firm.

1. A copy of Advance Authorization with complete lists of import and export items(List of import items forwarded along with firm's representation appears to be incomplete).
2. Details of import items at Sl. No. 1,2 & 35.
3. Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format.

Case deferred to 23.07.2013.

S.No.151

Case No. A/R-22	M/s. Toshiba JSW	HQF.No.01/80/050/00027/AM12/DES.I	Lic. No. & date
Meeting No. 06/14	Turbine & Generator	RA.F.No.04/24/040/00299/AM11	0410122107
Date: 11.06.2013	Pvt. Ltd., Chennai	Fixation of norms	dt.01.03.2011

Based on DHI written comments dated 27.5.2013, the Committee decided to ratify norms of subject authorization as follows:

There are five export products. Little more than 5 mm has been allowed to the maximum dimension of the export product. 20% recovery on wastage has been recommended.

Export Product : Steam Turbine Blades.

Model No	Weight in kg	Gross wastage in %	Net wastage in % with 20%	Weight to be allowed in kg
31 T & 31 G	6.38	532	426	5.31X320=1699.2
ST9	15.62	565	452	12.97X101=1310
ST10	17.66	520	416	14.7X92+1353
ST11	22.01	615	492	18.23X88+1604

Total raw material recommended (SS ALLOY BAR) = 5966.2kg say 5967 kg.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.152

Case No. A/R-61	M/s. United Drilling	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
	Tools Ltd., Delhi		
Meeting No. 06/14		RA.F.No.05/24/040/00318/AM10	0510249707
Date: 11.06.2013		Revision of norms	dt.22.09.2009

The Committee noted that firm has not replied to deficiency letter dated 3.6.2013 and decided to remind them for expediting their reply immediately. Case deferred to 23.07.2013

S.No.153

Case No. A/R-24	M/s. ISGEC Heavy	HQF.No.01/80/050/00016/AM12/DES.I	Lic. No. & date
Meeting No. 06/14	Engineering Ltd.,	RA.F.No.05/23/040/00456/AM12	0510318045
Date: 11.06.2013	Noida	Revision of norms	dt.16.02.2012

Based on DIPP written comments dated 11.6.2013, the Committee decided to following modifications may be incorporated in the ratified Norms:

1. Description of import item at Sl. No. 1 may be modified form “ Relevant grade of Carbon-Manganese- Silicon Steel Plates Conf. to Specn. **NSA-537 Class 1/Carbon Steel Plates to SA 516 Grade 60/70”**
to
“ Relevant grade of Carbon-Manganese- Silicon Steel Plates Conf. to Specn. SA-537 Class 1/ Carbon Steel Plates to SA 516 Grade 60/70”

RLA may take necessary action accordingly.

S.No.154.

Case No. A/R-142	M/s. Tema India	HQF.No.01/80/050/00583/AM13/DES.I	Lic. No. & date
Meeting No. 06/14	Ltd.,	RA.F.No.03/95/040/00543/AM11	(i) 0310594253 dt.28.09.2010
Date: 11.06.2013		Revision of norms	(ii) 0310597405 dt.18.10.2010 (iii) 0310596007 dt.08.10.2010

Based on DIPP written comments dated 11.06.2013 in respect of advance authorization no. 0310597405 dated 18.10.2010, the Committee decided to ratify the norms the as under:

1. Net Empty weights of 104.66 MT, 107.01 MT, 239.4 MT 56.667 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.
2. Word “Relevant” may be prefixed with the description of import items at Sl. No. 1 to 8, 38 to 40 & 48 to 51.
3. Total quantity of import items 1,2 & 3 put together may be allowed as 22.583 MT inclusive of 5 % wastage.
4. Quantities of import items at Sl. No. 4 to 7 may be allowed on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 8 may be allowed as 55684 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scarp.
6. Quantities of import items from Sl. No. 9 to 16 may be allowed as 20 Nos. each on net to net basis. However, duty free weight of these items from Sl. No 9 to 16 may be allowed as 66.419 MT, 5.42 MT, 92.457 MT, 39.279 MT, 39.077 MT, 40.615MT, 36.506 MT & 30.909 MT respectively after taking 20 % recovery from scarp.
7. Quantities of import items at Sl. No.17 & 18 may be allowed as 4 Nos. each on net to net basis. However, duty free weight of these items may be allowed as 3.05 MT & 2.794 MT respectively after taking 20 % recovery from scarp
8. Quantity of import item at Sl. No. 19 may be allowed on net to net basis.
9. Quantity of import item at Sl. No. 20 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this itemmay be allowed as 9.156 MT inclusive of 5 % wastage.
10. Quantity of import item at Sl. No. 21, 23, 26, 27, 29, 32 &35 may be allowed as applied for.
11. Quantities of import items from Sl. No. 22, 24, 25, 28, 30, 31, 33,34, 36 & 37 may be allowed as 4 Nos. each on net to net basis. However, duty free weight of these items from may be allowed as 2.07MT, 1.815MT, 2.01MT, 3.54MT, 2.471MT, 3.824MT, 2.588MT, 3.495MT, 1.32MT &1.476 MT respectively after taking 20 % recovery from scarp
12. Quantities of import items at Sl. No 38, 39 & 40 may also be specified as 33831 meters, 23484 meters & 94539 meters respectively.
13. Quantities of import items at Sl. No 38, 39 & 40 may be allowed on net to net basis with accountability clause.
14. Quantities of import items at Sl. No 41 to 47 may be allowed as 0.502MT, 0.50MT, 0.064MT, 0.168MT, 1.502MT, 0.168MT & 1.5MT respectively.
15. Quantities of import items at Sl. No. 48 & 49 may be allowed as 3.444 MT & 1.678 MT respectively inclusive of 18 % wastage after 1/3rd recovery from scarp.
16. Total quantities of import items at Sl. No. 50 & 51 put together may be allowed as 39.159 MT on net to net basis as claimed by the firm.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take

necessary action accordingly.

S.No.155

Case No. A/R-31	M/s. ISGEC Heavy	HQF.No.01/80/050/00269/AM13/DES.I	Lic. No. & date
Meeting No. 06/14	Engineering Ltd.,	RA.F.No.05/23/040/00087/AM12	0510328347
Date: 11.06.2013	Noida	Revision of norms	dt.27.06.2013

Based on DIPP written comments dated 11.06.2013, the Committee decided to modify the norms of subject authorization as under::

1. Quantity of import item at Sl. No. 15 (SAW Flux) may be allowed as applied for i.e. 2900 Kgs.
2. It may also be clarified to firm that net Fabricated weight of export product is 364.346 MT as per material balancing i.e. net weight of imported and indigenous inputs in the export product including net weight of weld overlay and therefore, no reduction can be made in the weight of export product.

RLA may take necessary action accordingly.

S.No.156

Case No. A/R-32	M/s. IDMC	HQF.No.01/80/050/00011/AM09/DES.I	Lic. No. & date
Meeting No. 06/14	Limited, Udyog	RA.F.No.34/24/040/00093/AM05	3410011527
Date: 11.06.2013	Nagar	Request for amendment / revision of norms	dt.20.09.2004

The Committee decided to revise norms of subject authorization as per DIPP UO No. dated 11.6.2013 as under:

Keeping in view that actual export was made prior to ratification of Advance Authorisation, norms to be modified as under:

1. Total net empty weight of export products at Sl. No. 1, 2, 3 & 4 put together may be specified as 10517 Kgs.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.157

Case No. A/R-33	M/s. Larsen &	HQF.No.01/80/050/00014/AM11/DES.I	Lic. No. & date
Meeting No. 06/14	Toubro Ltd.,	RA.F.No.03/95/040/00813/AM10	0310564429
Date: 11.06.2013	Mumbai	Revision/amendment of Norms	dt.12.03.2010

Based on DHI written comments received dated 11.06.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per Advance Authorization No. 0310564122 dated 11.03.2010 as under:-

Export

The total export weight is 860 MT & the same to be incorporated in the license.(The firm has given export weight as 210 MT per boiler. There is change in net weight from 121.5 MT to 133.7 MT for import item no 1. So export weight has been changed from 840 to 860 MT)

Import

1. Item no 1- There is change in net weight from 121.5 MT to 133.7 MT. The wastage has also reduced from 91% to 73.8%. Still wastage sought is on higher side due to following reasons:-
 - (a) Oversize plates.
 - (b) Thickness of plates imported is much higher than the thickness of component. For example, for part no 21095, thickness of plate is 50 mm & thickness of component is 43.5 mm(Reply of dated 16-12-10)
 - (c) Major components like Shell & separator deck are manufactured with marginal wastage & they constitute 30% of total weight.

In view of above, Allowed gross wastage of 45% & with 1/3rd recovery, allowed for import of 174 MT of plates.

2. Item no 2-The firm has applied for import of 48.278 MT with wastage of 43%. The wastage is more due to oversize plates & higher thickness of plates compared to components. Allowed for gross wastage of 20% & recommend for import of 39 MT with 14% wastage.
3. Item no 3- SS pipes- The net weight of pipes is 904 Kg. Allowed import of 950 Kg with 5% wastage.
4. Item no 4-AS rods- The net weight is 6948 kg & the firm has sought wastage of 99.7 %. Allowed at 9 MT with net wastage of 30% with 1/3rd recovery.

with 1/3rd recovery.

5. Item no 5-AS pipes- The net weight of pipes is 5928 Kg. Allowed import of 6225 Kg with 5% wastage.
6. Item no 6-Nickel alloy Rods/bars- This office recommends for import of 161.5 MT with net wastage of 33% with 2/3rd recovery. (Gross wastage of 99%). "Strips" to be deleted from the description of export product.
7. Item no 7- the weight is 524.1 MT to be incorporated along with quantity in number. Allowed any recovery from the wastage as it is high value import in the range of Rs 1200 per kg.
8. Item no 8 to 10- These are components & to be allowed under GN-4.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.158

Case No. A/R-34	M/s. Godrej & Boyce Mfg Co. Ltd	HQ F.No.01/80/50/00113/AM13/DES-I	Lic. No. & date
Meeting No. 06/14		RA.F.No.03/94/040/00088/AM13	0310696095
Date: 11.06.2013	Mumbai.	Revision of Norms	dt.24.05.2012

The Committee noted that the case is under examination of DIPP and await comments. Case deferred to 23.07.2013.

Sl.No.159

Case No. A/R-35	M/s. Kern-Liebers	HQ F.No.01/81/50/00443/AM12/DES-I	Lic. No. & date
Meeting No. 06/14	Springs & Stampings	RA.F.No.07/24/040/00367/AM12	0710084702
Date: 11.06.2013	Pvt. Ltd., Tumkur	Revision of Norms	dt.15.12.2011

The Committee decided to seek information from firm based on DC(MSME) letter dated 30.5.2013. Case deferred to 23.07.2013.

Sl. No.160

Case No. A/R-36	Request received from Addl. DGFT, Mumbai M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00289/AM12/DES.I	Lic. No. & date
Meeting No. 06/14		RA.F.No.03/95/040/00336/AM10	0310650989
Date: 11.06.2013		Request for amendment of description of export item	dt.30.08.2011

Based on DIPP written comments dated 11.06.2013, the Committee decided to modify norms of subject authorization as under:

1. Description of export product may be amended from "Ethylene Oxide Reactor (R-2110)" to "Ethylene Oxide Reactor (R-2110) to be shipped in 11 Sections" as per Amendment Sheet No. 2 dated 15.01.2013 issued by RA, Mumbai.

RLA may take necessary action accordingly.

Sl.No.161

Case No. A/R-37	M/s. Lifelong India Ltd., Gurgaon	HQF.No.01/80/050/00482/AM09/DES-I	Lic. No. & date
Meeting No. 06/14		RA.F.No.05/24/040/00099/AM09	0510222158
Date: 11.06.2013		Part No. as per Norms Committee decision not mentioned on shipping Bills	dt.13.06.2008

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 23.07.2013.

Sl.No.162

Case No. A/R-38	M/s. Rites Ltd.,	HQ F.No.01/81/50/00009/AM08/DES-I	Lic.No. & Date
Meeting No. 06/14		RA F.No. 05/24/040//1063/AM07	0510201941
Date: 11.06.2013		Ratification of Norms	dt.30.03.2007

Based on DHI written comments dated 11.6.2013, the Committee decided to ratify norms of subject authorization as per GN-4 for Engineering products. Spares as per Policy (net to net basis). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RA may take necessary action accordingly.

Sl.No.163

Case No. A/R-39	M/s. Rites Ltd.,	HQ F.No.01/81/50/0011/AM08/DES-I	Lic.No. & Date
Meeting No. 06/14		RA F.No. 05/24/040//1059/AM07	0510201944
Date: 11.06.2013		Ratification of norms	Dt.30.03.2007

Based on DHI written comments dated 11.6.2013, the Committee decided to ratify norms of subject authorization as per GN-4 for

Engineering products. Spares as per Policy (net to net basis). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.164

Case No. A/R –40	M/s. Bharat Heavy	HQ F.No.01/80/50/00454/AM12/DES-I	Lic.No. & Date
Meeting No. 06/14	Electricals Ltd.,	RA F.No.04/24/040/00086/AM12	0410131680
Date: 11.06.2013	Ranipet	Amendment of norms	dt.14.12.2011

DHI has provided written comments vide letter No. 3(6)/2012-TSW(B)/122 dated 6.6.2013. The Committee noted that vide letter dated 3.6.2013 firm was asked to clarify whether it is a case of physical exports or deemed exports and if it is a case of supply against Invalidation Letter. Since no reply has been received, the Committee decided to remind them for expediting their reply immediately. Case deferred to 23.7.2013.

Sl.No.165

Case No. A/R –41	M/s. Bharat Heavy	HQ F.No.01/80/50/00572/AM12/DES-I	Lic.No. & Date
Meeting No. 06/14	Electricals Ltd.,	RA F.No.61/24/040/00055/AM12	6110000728
Date: 11.06.2013	Ranipet	Revision of norms	dt.27.12.2011

The Committee noted that export product no. 1 seems to be Steam Turbine. It is also seen that firm is importing Turbine at S.No. 217 to 228. Similarly, firm is exporting Generator and importing Generator as seen from 229 to 233 of import items. As per Policy Circular No. 50 dated 28.02.2011, there is no manufacturing activity and hence it is not possible to agree to firm's request. In case, firm intends to clarify the issue in personal hearing, the representative of the firm may appear before the Committee for personal hearing at 2.30 P.M on 23.07.2013. A reply/confirmation /information in this regard be sent to this office. Case deferred to 23.07.2013.

Sl.No.166

Case No. C – 35	M/s. Poly Medicure Ltd.,	HQ F.No.01/80/162/00947/AM12/DES-I	
Meeting No. 06/14	Haryana	Fixation of wastage norms in respect of 100% EOU	
Date: 11.06.2013			

The Committee noted that firm has not replied to deficiency letter dated 27.8.12 by reminder dated 18.1.2013 and final reminder on 9.4.2013. Since no reply was received from firm, the Committee is constrained to reject your case with direction to pay the Customs Duty and applicable interest for regularization of the licence.

RLA may take necessary action accordingly.

Sl.No.167

Case No. C – 03	M/s. Eppinger Tooling	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I	
Meeting No. 06/14	Asia Pvt. Ltd.,	Fixation of input output norms for the export product	
Date: 11.06.2013	Coimbatore	"Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders" in respect of 100% EOU - reg	

The Committee decided to fix input output wastage norms as per MSME UO note No. 30(18)/2013-ME dated 10.05.2013 (copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

Sl.No.168

Case No. C –07	M/s. Alpha Technologies	HQ F.No.01/80/162/00016/AM13/DES-I	
Meeting No. 03/14	Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power supply Unit PCB Assembly etc" in respect of 100% EOU - reg	
Date: 30.04.2013			

The Committee decided to send firm's application to DIT for examination and comments. Case deferred to 23.07.2013.

S.No.169

Case No. C-08	M/s. Gilbarco Veeder – Root	HQF.No.01/80/162/00284/AM13/DES.I	
Meeting No. 06/14	India Pvt. Ltd., Coimbatore	Fixation of input output norms for the export product "Meters and Pumping Units(GPUs)" in respect of 100% EOU	
Date: 11.06.2013			

The Committee noted that firm's reply dated 9.05.2013 sent to DC(MSME) for examination and comments. Case deferred to

23.07.2013.

S.No.170

Case No. C-20	M/s. Getrag Hi – Tech Gears Pvt. Ltd., Bhiwani	HQF.No.01/92/180/Norms/AM12/DES.I
Meeting No. 06/14		Fixation of input output wastage ad-hoc norms for the export product “Timing Gears” in respect of LOP
Date: 11.06.2013		NO.03-129/99-100% EOU – reg.

The Committee decided to fix input output wastage ad-hoc norms as per MSME UO note No. 30(152)/2011-ME dated 27.05.2013 (copy to be forwarded to firm).

RLA may take necessary action accordingly.

S.No.171

Case No. C-04	Reference received from Addl. DGFT, Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 06/14		Clarification against SION at Sl. No. C-1647
Date: 11.06.2013		Engineering Product – reg.

The Committee noted that reference received from Addl. DGFT, Kolkata seeking clarification on the import items being claimed by few firms including M/s. Larson & Toubro Ltd. against SION at Sl.No. C-1647 of Engineering Product. The Committee, therefore, decided to request the firm to attend for personal hearing before the Committee at 2.30 p.m. on 23.07.2013 to clarify the issue. Case deferred to 23.07.2013.

S.No.172

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date 0310557677 dt.29.01.2010
Meeting No. 06/14		RA.F.No.03/95/040/00712/AM10	
Date: 11.64.2013		Amendment in quantities / addition of additional import items	

The Committee noted that firm has not replied to deficiency letter dated 29.5.2013 and decided to remind them for expediting their reply immediately. Case deferred to 23.07.2013.
